

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

(Appellate Civil Jurisdiction)

FAO NO. 6473 OF 2012

New India Assurance Co. Ltd.

VERSUS

Kulwant Kaur & Others

7. **Prem Chand, s/o Raghbir Chand, r/o Subhash Park Samana Distt. Patiala, through his General Power of Attorney Arun Kumar, Prop M/s. Arun Traders, Kaithal Road, Pehowa, Distt. Kurukshetra. (Owner of canter no. HR-65-0965).**

Whereas it has been proved to the satisfaction of this Court that the above named respondent cannot be served in an ordinary manner so notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Court on **01.04.2019 (Actual)**, personally or through Advocate failing, which the matter will be heard and decided in his absence.

Given under my hand and the seal of this court on 16/2/19.

*16/2/19*  
SUPERINTENDENT CIVIL REVISION BRANCH

